

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75577 of 2019

(Arising out of Order-in-Appeal No. 234/Bol-ST/2018-19 dated 06.11.2018 passed by Commissioner (Appeals), CGST, Central Excise, Siliguri.

M/s A Mukherjee & Co.

(Prop- Mr. Animesh Mukherjee,)
Sheena House, 258B/02, Radhanagar Road,
Burnpur, Dist.-Burdwan-713325.

..Appellant

VERSUS

Commissioner of CGST & Cx, Bolpur

Nanoor Chandidas Road,
Sian, Bolpur, Dist.-Birbhum West Bengal-731204.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75330/2021

DATE OF HEARING : 23.06.2021

DATE OF DECISION : 23.06.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s A. Mukherjee & Co., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.